

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.180/00016/2020**

**Tuesday, this the 19<sup>th</sup> day of January 2021**

**C O R A M :**

**HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER  
HON'BLE Mr.K.V.EAPEN, ADMINISTRATIVE MEMBER**

Anish,  
S/o.M.Peter,  
Aged 33 years,  
JE (Civil), CWE (AF) Trivandrum,  
HQ Southern Air Command Complex,  
Thuruvikkal Post, Akkulam, Trivandrum – 695 011.  
Residing at Kollamavadi, Kattimancode Post,  
Kanyakumari District. ...Applicant

**(By Advocate Mr.R.Sreeraj)**

**v e r s u s**

1. Union of India  
represented by its Secretary to the Government of India,  
Ministry of Defence, New Delhi – 110 001.
2. The Engineer in Chief,  
Military Engineer Services,  
Integrated Headquarters, New Delhi – 110 001.
3. The Chief Engineer Southern Command,  
Military Engineer Services,  
Pune – 411 001.
4. The Chief Engineer (AF),  
Military Engineer Services,  
No.2 DC Area, MES Road,  
Yeshwanthpur Post, Bangalore – 560 022. ...Respondents

**(By Advocate Mr.N.Anilkumar, SCGSC)**

This application having been heard on 19<sup>th</sup> January 2021, the Tribunal on the same day delivered the following :

**ORDER**

**Per : Mr.P.MADHAVAN, JUDICIAL MEMBER**

When the matter came up for hearing today, learned counsel for the applicant submits that this is a matter relating to transfer ordered on 2019 and more than one and a half years already elapsed. It is further submitted that 2020 transfer exercise is going on and the applicant will be satisfied if he is permitted to file a representation for transfer within a period of two weeks and the competent authority may consider the same in the light of the relevant rules and regulations within a stipulated time. Learned counsel for the respondents has no objection for considering the representation of applicant.

2. In view of the above limited relief sought by the learned counsel for the applicant, the O.A is disposed of directing the applicant to file a detailed representation relating to transfer within a period of two weeks from the date of receipt of a copy of this order and on receipt of the same, **the competent authority shall consider the representation so filed in the light of the relevant rules and regulations and pass a speaking order within a period of one month from the date of receipt of the representation.** Till then status quo shall continue.

3. The O.A is disposed of accordingly. In view of the above order, M.A.No.180/9/2021 is closed. No order as to costs.

(Dated this the 19<sup>th</sup> day of January 2021)

**K.V.EAPEN**  
**ADMINISTRATIVE MEMBER**

**P.MADHAVAN**  
**JUDICIAL MEMBER**

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**List of Annexures in O.A.No.180/00016/2020**

- 1. Annexure A-1** – A copy of the Order No.132601/Sur-Defi-19/JE(Civ)/01/E1B(S)/A1(a) dated 15.10.2019.
- 2. Annexure A-2** – A copy of the Letter No.132601/Sur-Defi 2019/01/E1B(S)/A1(a) dated 08.08.2019.
- 3. Annexure A-3** – A copy of the representation dated 20.10.2019 submitted by the applicant.
- 4. Annexure A-4** – A copy of the Order No.132601/Sur-Defi-19/JE(Civ)/10/E1B(S)/A1(a) dated 19.12.2019.
- 5. Annexure R-1** – A copy of the relevant extract of letter No.B/20148/PP/E1C(i) dated 18.02.2019.
- 6. Annexure R-2** – A copy of the letter No.132601/Sur-Defi 2019/01/E1B(S)/A1(a) dated 08.08.2019.
- 7. Annexure R-3** – A copy of the relevant extract of the said convening order dated 13.09.2019.

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